

MINUTES OF THE MEETING No. 40/10 dated 30.12.2009 UNDER THE CHAIRMANSHIP OF Shri V.K Srivastava, Addl. DG

The Committee first considered minutes of the ALC Meeting No.39/10 for confirmation and confirmed and adopted the same without any change.

**Office of Directorate General of Foreign Trade
New Delhi -0**

Para 4.7 Decision(DRAFT)

MEETING NUMBER : 40/83-ALC1/2009 **MEETING DATE** : 30.12.2009

1	Case No.:9/45/87-ALC1/2006	Party Name:A.R.THERMOSETS PVT.LTD	Meet No/Date:40/83-ALC1/2009 30.12.2009	Status:Case Deferred
	HQ File :01/87/050/00871/AM07/	RLA File :06/81/040/00019/AM07/	Lic.No/Date:0610011625 05.01.2007	Defer Date:27.01.2010
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from M/o PNG and Deptt. of C&PC(PC.Div). Accordingly the case may be re-listed on 27.1.2010.			

2	Case No.:978/24/83-ALC1/2007	Party Name:A.R.THERMOSETS PVT.LTD	Meet No/Date:40/83-ALC1/2009 30.12.2009	Status:Case Deferred
	HQ File :01/83/050/00996/AM08/	RLA File :06/81/040/00009/AM08/	Lic.No/Date:0610012221 21.08.2007	Defer Date:27.01.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from M/o PNG and Deptt. of C&PC(PC.Div). Accordingly the case may be re-listed on 27.1.2010.			

3	Case No.:350/23/85-ALC3/2007	Party Name:HITACHI-KK MANUFACTURING CO	Meet No/Date:40/83-ALC1/2009 30.12.2009	Status:Case Deferred
	HQ File :01/85/050/00065/AM08/	RLA File :02/24/040/00148/AM08/	Lic.No/Date:0210103469 23.08.2007	Defer Date:27.01.2010
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Handicraft and also decided to issue reminder to Handicraft. Accordingly the case may be re-listed on 27.1.2010..			

	Case No.:6/20/83-ALC1/2008	Party Name:ST. ANNES CASHEW INDUSTRIES	Meet No/Date:40/83-ALC1/2009 30.12.2009	Status:Case Deferred
	HO File :01/83/050/00638/AM09/	RLA File :53/81/040/00002/AM09/	Lic.No/Date:5310006105	Defer

4			01.08.2008	Date:27.01.2010
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 27.1.2010.				

5	Case No.:27/22/83-ALC1/2008	Party Name:FAITH INDUSTRIES PVT. LTD	Meet No/Date:40/83-ALC1/2009 30.12.2009	Status:Case Deferred
	HQ File :01/83/050/00702/AM09/	RLA File :08/24/040/00082/AM09/	Lic.No/Date:0810074122 21.08.2008	Defer Date:27.01.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 27.1.2010.			

6	Case No.:2/36/83-ALC1/2008	Party Name:EMAMI LIMITED,	Meet No/Date:40/83-ALC1/2009 30.12.2009	Status:Case Deferred
	HQ File :01/83/050/00993/AM09/	RLA File :02/24/040/00189/AM09/	Lic.No/Date:0210119982 20.11.2008	Defer Date:27.01.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L issued on 8/9/2009 and reminder dated 25.11.09 issued by DC(SSi) . The Committee decided to issue reminder. Accordingly the case may be re-listed on 27.1.2010..Reminder issued on 12.1.2010.			

7	Case No.:3/49/83-ALC1/2008	Party Name:MANIPAL PRESS LIMITED,	Meet No/Date:40/83-ALC1/2009 30.12.2009	Status:Case Deferred
	HQ File :01/83/050/01319/AM09/	RLA File :07/21/040/01159/AM09/	Lic.No/Date:0710063161 19.02.2009	Defer Date:27.01.2010
	Decision : The Committee considered the case as per agenda. The comments called for from Ministry of Finance is awaited. Reminder issued on 21.12.2009 to the M/o Finance for expediting the comments and decided to defer the case for four weeks. . Accordingly the case may be re-listed on 27.1.2010.			

8	Case No.:7/8/83-ALC1/2009	Party Name:INDIAN CORK INDUSTRIES	Meet No/Date:40/83-ALC1/2009 30.12.2009	Status:Case Deferred
	HQ File :01/83/050/00107/AM10/	RLA File :05/24/040/00742/AM09/	Lic.No/Date:0510237309 27.02.2009	Defer Date:27.01.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for wants of information from the firm to the D/L dated 11/9/2009 and reminder dated 12.10.09. issued by this office. Final reminder issued on 4.12.09. Accordingly the case may be re-listed on 27.1.2010.			

	Case No.:2/10/83-ALC1/2009	Party Name:SUPREME IMPEX	Meet No/Date:40/83-ALC1/2009 30.12.2009	Status:Case Deferred
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9	HQ File :01/83/050/00145/AM10/	RLA File :05/24/040/00743/AM09/	Lic.No/Date:0510241852 20.05.2009	Defer Date:27.01.2010
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 4/12/2009 issued by this office. Accordingly the case may be re-listed on 27.1.2010..				

10	Case No.:7/30/83-ALC1/2009	Party Name:MULDER (INDIA) PVT LTD	Meet No/Date:40/83-ALC1/2009 30.12.2009	Status:Case Approved
	HQ File :01/83/050/00559/AM10/	RLA File :07/24/040/00030/AM10/	Lic.No/Date:0710064943 22.05.2009	Defer Date:
	Decision : The Committee considered the case as per agenda. In view of the written comments of DIPP forwarded vide their U.O. No.Nil dated 30.12.2009. The Committee decided to approved the case as per SION K-138. However, RLA may allow import Ceramic Gold Paste at S.No.9 & Ceramic Platinum Paste at S.No.10 on pro-rata basis depending upon the concentration i.e. if the concentration is increased from 12%, the quantity may be reduced on pro-rata basis RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

11

Case No.:19/10/83-ALC1/2009	Party Name:SONI POLYMERS PVT. LTD.	Meet No/Date:40/83-ALC1/2009 30.12.2009	Status:Case Approved
HQ File :01/83/050/00162/AM10/	RLA File :03/95/040/00071/AM10/	Lic.No/Date:0310521238 26.05.2009	Defer Date:
Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC(PC.Div) forwarded vide their U.O. No.46011/224/2005-PC-II dated 30.12.2009 as under:-			
Export Item	Qty.	Import Item	Qty.
Glue Stick of Assorted Weights/Sizes 8 gms, 15 gms, 25 gms and 35 gms	1255250 Pcs (Net weight of Glue content in the export product – 20,000 Kg)	Poly Viny Pyrollidone	4000 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

12	Case No.:3/40/83-ALC1/2009	Party Name:TRIUMPH PESTICIDES (BOMBAY) PVT.LTD.,	Meet No/Date:40/83-ALC1/2009 30.12.2009	Status:Case Deferred
	HQ File :01/83/050/00757/AM10/	RLA File :33/24/040/00002/AM10/	Lic.No/Date:3310013392 12.06.2009	Defer Date:27.01.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 27.1.2010			

13	Case No.: 9/14/83-ALC1/2009	Party Name:PLANT LIPIDS PRIVATE LIMITED	Meet No/Date:40/83-ALC1/2009 30.12.2009	Status: Case Approved
	HQ File :01/83/050/00243/AM10/	RLA File :10/24/040/00020/AM10/	Lic.No/Date:1010034136 23.06.2009	Defer Date:
	Decision : The Committee considered the case as per agenda. The representative of Spices Board present in the meeting and on the basis of written comments provided vide Letter No.MKT/FNP/03/09-10 dt. 28.12.2009 stating that the weighted average yield comes to 10.25% whereas the firm has applied at 12 % yield, the Committee decided to approve the case at 12% yield as under:-			
	Item of Export	Qty	Item of Import	Qty
	Black Pepper Oleoresin	30000.000 Kg	Light Black Pepper (Light Berries)	250000.000 Kg
	This decision is applicable for this licence only. RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.			

14	Case No.: 14/15/83-ALC1/2009	Party Name:GREENPLY INDUSTRIES LTD.	Meet No/Date:40/83-ALC1/2009 30.12.2009	Status: Case Deferred
	HQ File :01/83/050/00265/AM10/	RLA File :02/24/040/00042/AM10/	Lic.No/Date:0210128526 02.07.2009	Defer Date:27.01.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 27.1.2010.			

15	Case No.: 6/20/83-ALC1/2009	Party Name:KRISHI RASAYAN EXPORTS PVT. LTD.,	Meet No/Date:40/83-ALC1/2009 30.12.2009	Status: Case Deferred
	HQ File :01/83/050/00362/AM10/	RLA File :02/24/040/00064/AM10/	Lic.No/Date:0210129781 30.07.2009	Defer Date:27.01.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L issued on 16/10/2009 by Deptt. of C&PC (Chem.Div.). Reminder dated 1.1.2010 issued by this office. Accordingly the case may be re-listed on 27.1.2010..			

16	Case No.: 12/20/83-ALC1/2009	Party Name:SEQUENT SCIENTIFIC LIMITED	Meet No/Date:40/83-ALC1/2009 30.12.2009	Status: Case Deferred
	HQ File :01/83/050/00368/AM10/	RLA File :03/95/040/00228/AM10/	Lic.No/Date:0310532178 04.08.2009	Defer Date:27.01.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L issued on 16/10/2009 by Deptt. of C&PC (Chem.Div.). The Committee decided to issue reminder. Accordingly the case may be re-listed on 27.1.2010..			

17	Case No.:2/40/83-ALC1/2009	Party Name:TRIUMPH PESTICIDES (BOMBAY) PVT.LTD.,	Meet No/Date:40/83-ALC1/2009 30.12.2009	Status:Case Deferred
	HQ File :01/83/050/00756/AM10/	RLA File :33/24/040/00003/AM10/	Lic.No/Date:3310013698 04.08.2009	Defer Date:27.01.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from the RLA and firm. Accordingly the case may be relisted on 27.1.2010.			

18	Case No.:4/40/83-ALC1/2009	Party Name:SANCHI CHEMICALS PVT. LTD.,	Meet No/Date:40/83-ALC1/2009 30.12.2009	Status:Case Deferred
	HQ File :01/83/050/00758/AM10/	RLA File :11/24/040/00049/AM08/	Lic.No/Date:1110020839 05.08.2009	Defer Date:27.01.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 27.1.2010.			

19	Case No.:3/28/83-ALC1/2009	Party Name:KRISHI RASAYAN EXPORTS PVT. LTD.,	Meet No/Date:40/83-ALC1/2009 30.12.2009	Status:Case Deferred
	HQ File :01/83/050/00531/AM10/	RLA File :02/24/040/00135/AM10/	Lic.No/Date:0210132016 24.09.2009	Defer Date:27.01.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 27.1.2010.			

20	Case No.:4/28/83-ALC1/2009	Party Name:KANCOR INGREDIENTS LIMITED	Meet No/Date:40/83-ALC1/2009 30.12.2009	Status:Case Deferred
	HQ File :01/83/050/00532/AM10/	RLA File :10/24/040/00060/AM10/	Lic.No/Date:1010035370 24.09.2009	Defer Date:27.01.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 27.1.2010.			

21	Case No.:5/28/83-ALC1/2009	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:40/83-ALC1/2009 30.12.2009	Status:Case Deferred
	HQ File :01/83/050/00533/AM10/	RLA File :10/24/040/00061/AM10/	Lic.No/Date:1010035371 24.09.2009	Defer Date:27.01.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 27.1.2010.			

	Case No.:8/40/83-ALC1/2009	Party Name:GLOBAL DRILLING FLUIDS CHEMICALS LTD.	Meet No/Date:40/83-ALC1/2009 30.12.2009	Status:Case Deferred
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22	HQ File :01/83/050/00762/AM10/	RLA File :34/24/040/00103/AM10/	Lic.No/Date:3410025362 13.10.2009	Defer Date:27.01.2010
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 27.1.2010.				

23	Case No.:9/40/83-ALC1/2009	Party Name:E I DUPONT INDIA PVT LIMITED	Meet No/Date:40/83-ALC1/2009 30.12.2009	Status:Case Deferred
	HQ File :01/83/050/00763/AM10/	RLA File :34/24/040/00084/AM10/	Lic.No/Date:3410025408 16.10.2009	Defer Date:27.01.2010
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 27.1.2010.				

24	Case No.:2/32/83-ALC1/2009	Party Name:E I DUPONT INDIA PVT LIMITED	Meet No/Date:40/83-ALC1/2009 30.12.2009	Status:Case Deferred
	HQ File :01/83/050/00567/AM10/	RLA File :34/24/040/00016/AM10/	Lic.No/Date:3410025420 21.10.2009	Defer Date:27.01.2010
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 27.1.2010.				

25	Case No.:1/32/83-ALC1/2009	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:40/83-ALC1/2009 30.12.2009	Status:Case Deferred
	HQ File :01/83/050/00566/AM10/	RLA File :10/24/040/00074/AM10/	Lic.No/Date:1010035792 22.10.2009	Defer Date:27.01.2010
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 27.1.2010.				

26	Case No.:3/32/83-ALC1/2009	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:40/83-ALC1/2009 30.12.2009	Status:Case Deferred
	HQ File :01/83/050/00568/AM10/	RLA File :10/24/040/00071/AM10/	Lic.No/Date:1010035788 22.10.2009	Defer Date:27.01.2010
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 27.1.2010.				

27	Case No.:4/32/83-ALC1/2009	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:40/83-ALC1/2009 30.12.2009	Status:Case Deferred
	HQ File :01/83/050/00569/AM10/	RLA File :10/24/040/00072/AM10/	Lic.No/Date:1010035790 22.10.2009	Defer Date:27.01.2010

Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 27.1.2010.

28	Case No.: 10/32/83-ALC1/2009	Party Name:SMI COATED PRODUCTS PVT. LTD.	Meet No/Date:40/83-ALC1/2009 30.12.2009	Status: Case Deferred
	HQ File :01/83/050/00575/AM10/	RLA File :03/95/040/00456/AM10/	Lic.No/Date:0310541666 23.10.2009	Defer Date:27.01.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 4/12/2009 issued by this office. Accordingly the case may be re-listed on 27.1.2010..			

29	Case No.: 11/32/83-ALC1/2009	Party Name:SPECTRUM POLYMERS PVT.LTD.,	Meet No/Date:40/83-ALC1/2009 30.12.2009	Status: Case Deferred
	HQ File :01/83/050/00576/AM10/	RLA File :03/95/040/00437/AM10/	Lic.No/Date:0310541723 23.10.2009	Defer Date:27.01.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 27.1.2010.			

30	Case No.: 12/32/83-ALC1/2009	Party Name:VVF LIMITED,	Meet No/Date:40/83-ALC1/2009 30.12.2009	Status: Case Deferred
	HQ File :01/83/050/00577/AM10/	RLA File :03/95/040/00433/AM10/	Lic.No/Date:0310541792 23.10.2009	Defer Date:27.01.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 27.1.2010.			

31	Case No.: 13/32/83-ALC1/2009	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:40/83-ALC1/2009 30.12.2009	Status: Case Deferred
	HQ File :01/83/050/00578/AM10/	RLA File :03/94/040/00564/AM10/	Lic.No/Date:0310541907 23.10.2009	Defer Date:27.01.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 27.1.2010.			

32	Case No.: 14/32/83-ALC1/2009	Party Name:KRISHNA ANTIOXIDANTS PVT. LTD.	Meet No/Date:40/83-ALC1/2009 30.12.2009	Status: Case Deferred
	HQ File :01/83/050/00579/AM10/	RLA File :03/94/040/00603/AM10/	Lic.No/Date:0310542063 23.10.2009	Defer Date:27.01.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 27.1.2010.			

33	Case No.: 16/32/83-ALC1/2009	Party Name:GODREJ INDUSTRIES LTD.,	Meet No/Date:40/83-ALC1/2009 30.12.2009	Status: Case Deferred
	HQ File :01/83/050/00581/AM10/	RLA File :03/94/040/00560/AM10/	Lic.No/Date:0310542174 23.10.2009	Defer Date:27.01.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 27.1.2010.			

34	Case No.: 18/32/83-ALC1/2009	Party Name:GALAXY SURFACTANTS LTD.,	Meet No/Date:40/83-ALC1/2009 30.12.2009	Status: Case Deferred
	HQ File :01/83/050/00583/AM10/	RLA File :03/94/040/00092/AM10/	Lic.No/Date:0310542508 26.10.2009	Defer Date:27.01.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 27.1.2010.			

35	Case No.: 10/40/83-ALC1/2009	Party Name:TARAK CHEMICALS PVT LTD	Meet No/Date:40/83-ALC1/2009 30.12.2009	Status: Case Deferred
	HQ File :01/83/050/00764/AM10/	RLA File :34/24/040/00116/AM10/	Lic.No/Date:3410025483 30.10.2009	Defer Date:27.01.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 27.1.2010.			

36	Case No.: 3/36/83-ALC1/2009	Party Name:PIRAMAL HEALTHCARE LTD.(FORMERLY NICHOLAS PIRAMAL)	Meet No/Date:40/83-ALC1/2009 30.12.2009	Status: Case Deferred
	HQ File :01/83/050/00664/AM10/	RLA File :03/95/040/00465/AM10/	Lic.No/Date:0310546254 18.11.2009	Defer Date:27.01.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the DIPP. Accordingly the case may be re-listed on 27.1.2010.			

37	Case No.: 6/36/83-ALC1/2009	Party Name:DANISCO (INDIA) PVT LTD	Meet No/Date:40/83-ALC1/2009 30.12.2009	Status: Case Deferred
	HQ File :01/83/050/00667/AM10/	RLA File :05/23/040/00073/AM10/	Lic.No/Date:0510253018 20.11.2009	Defer Date:27.01.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 27.1.2010.			

	Case No.: 7/36/83-ALC1/2009	Party Name:MALDEEP CATALYSTS PVT.LTD	Meet No/Date:40/83-ALC1/2009	Status: Case
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38			30.12.2009	Deferred
	HQ File :01/83/050/00668/AM10/	RLA File :52/21/040/00108/AM10/	Lic.No/Date:5210028914 20.11.2009	Defer Date:27.01.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 27.1.2010			

39	Case No.:17/36/83-ALC1/2009	Party Name:BANKIM PLAST PVT.LTD.	Meet No/Date:40/83-ALC1/2009 30.12.2009	Status:Case Deferred
	HQ File :01/83/050/00678/AM10/	RLA File :03/94/040/00697/AM10/	Lic.No/Date:0310546842 20.11.2009	Defer Date:27.01.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 27.1.2010.			

40	Case No.:8/36/83-ALC1/2009	Party Name:THOMSON PRESS INDIA LTD	Meet No/Date:40/83-ALC1/2009 30.12.2009	Status:Case Deferred
	HQ File :01/83/050/00669/AM10/	RLA File :05/24/040/00362/AM10/	Lic.No/Date:0510253059 23.11.2009	Defer Date:27.01.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from the RLA and firm. Accordingly the case may be relisted on 27.1.2010.			

41	Case No.:9/36/83-ALC1/2009	Party Name:MADRAS FLUORINE PRIVATE LIMITED,	Meet No/Date:40/83-ALC1/2009 30.12.2009	Status:Case Deferred
	HQ File :01/83/050/00670/AM10/	RLA File :04/24/040/00204/AM10/	Lic.No/Date:0410109532 23.11.2009	Defer Date:27.01.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from the RLA and firm. Accordingly the case may be relisted on 27.1.2010.			

42	Case No.:12/36/83-ALC1/2009	Party Name:KHYATI CHEMICALS PVT. LTD.	Meet No/Date:40/83-ALC1/2009 30.12.2009	Status:Case Deferred
	HQ File :01/83/050/00673/AM10/	RLA File :08/24/040/00207/AM10/	Lic.No/Date:0810084317 23.11.2009	Defer Date:27.01.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 27.1.2010.			

	Case No.:13/36/83-ALC1/2009	Party Name:KHYATI CHEMICALS PVT. LTD.	Meet No/Date:40/83-ALC1/2009 30.12.2009	Status:Case Deferred
	HO File :01/83/050/00674/AM10/	RLA File :08/24/040/00216/AM10/	Lic.No/Date:0810084318	Defer

43			23.11.2009	Date:27.01.2010
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 27.1.2010.				

44	Case No.:14/36/83-ALC1/2009	Party Name:ARIES DYE CHEM INDUSTRIES,	Meet No/Date:40/83-ALC1/2009 30.12.2009	Status:Case Deferred
	HQ File :01/83/050/00675/AM10/	RLA File :08/24/040/00221/AM10/	Lic.No/Date:0810084320 23.11.2009	Defer Date:27.01.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 27.1.2010			

45	Case No.:15/36/83-ALC1/2009	Party Name:G S P CROP SCIENCE PVT. LTD.	Meet No/Date:40/83-ALC1/2009 30.12.2009	Status:Case Deferred
	HQ File :01/83/050/00676/AM10/	RLA File :08/24/040/00218/AM10/	Lic.No/Date:0810084322 23.11.2009	Defer Date:27.01.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L issued on 18/12/2009 by Deptt. of C&PC (Chem.Div.). Reminder dated 1.1.2010 issued by this office. Accordingly the case may be re-listed on 27.1.2010..			

46	Case No.:18/36/83-ALC1/2009	Party Name:AARON FINE CHEMICALS PVT LTD	Meet No/Date:40/83-ALC1/2009 30.12.2009	Status:Case Deferred
	HQ File :01/83/050/00679/AM10/	RLA File :03/94/040/00623/AM10/	Lic.No/Date:0310547002 23.11.2009	Defer Date:27.01.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the DIPP. Accordingly the case may be re-listed on 27.1.2010.			

47

Case No.:19/36/83-ALC1/2009	Party Name:SABERO ORGANICS GUJARAT LIMITED	Meet No/Date:40/83-ALC1/2009 30.12.2009	Status:Case Approved
HQ File :01/83/050/00680/AM10/	RLA File :03/95/040/00476/AM10/	Lic.No/Date:0310547113 24.11.2009	Defer Date:
Decision : The Committee considered the case as per agenda and decided to approve the case as per written comments of Deptt. of C&PC(Chem.Div) forwarded vide their U.O. No.15022/6/2009-Ch-II dated 22.12.2009 as under:-			
Export Item	Qty.	Import Item	Qty.
Methamidaphos Technical	1 Kg	1. O,O Dimethyl Phosphoramido Thioate	0.952 Kg
		2. Dimethyl Sulphate	0.034 Kg

48	Case No.:20/36/83-ALC1/2009	Party Name:SUDARSHAN CHEMICAL INDUSTRIES LTD	Meet No/Date:40/83-ALC1/2009 30.12.2009	Status:Case Deferred
	HQ File :01/83/050/00681/AM10/	RLA File :31/24/040/00095/AM10/	Lic.No/Date:3110040805 24.11.2009	Defer Date:27.01.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from the RLA and firm. Accordingly the case may be relisted on 27.1.2010.			

49	Case No.:21/36/83-ALC1/2009	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:40/83-ALC1/2009 30.12.2009	Status:Case Deferred
	HQ File :01/83/050/00682/AM10/	RLA File :03/94/040/00680/AM10/	Lic.No/Date:0310547352 25.11.2009	Defer Date:27.01.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 27.1.2010.			

50	Case No.:22/36/83-ALC1/2009	Party Name:PIDILITE INDUSTRIES LIMITED	Meet No/Date:40/83-ALC1/2009 30.12.2009	Status:Case Approved
	HQ File :01/83/050/00683/AM10/	RLA File :03/95/040/00858/AM09/	Lic.No/Date:0310547388 25.11.2009	Defer Date:
	Decision : The Committee considered the case as per agenda and noted that RLA, Mumbai letter dated 25/11/2009 has intimated that the licence has been issued on repeat basis under para 4.7.1 of HBP and decided to withdrawn the case.			

51	Case No.:1/40/83-ALC1/2009	Party Name:CORTICA MFG (INDIA) PVT LTD	Meet No/Date:40/83-ALC1/2009 30.12.2009	Status:Case Deferred
	HQ File :01/83/050/00755/AM10/	RLA File :04/24/040/00217/AM10/	Lic.No/Date:0410110201 15.12.2009	Defer Date:27.01.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from the RLA and firm. Accordingly the case may be relisted on 27.1.2010.			

52	Case No.:6/40/83-ALC1/2009	Party Name:CORTICA MFG (INDIA) PVT LTD	Meet No/Date:40/83-ALC1/2009 30.12.2009	Status:Case Deferred
	HQ File :01/83/050/00760/AM10/	RLA File :04/24/040/00215/AM10/	Lic.No/Date:0410110206 15.12.2009	Defer Date:27.01.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from the RLA and firm. Accordingly the case may be relisted on 27.1.2010.			

53	Case No.:5/40/83-ALC1/2009	Party Name:THOMSON PRESS INDIA LTD	Meet No/Date:40/83-ALC1/2009 30.12.2009	Status:Case Deferred
	HQ File :01/83/050/00759/AM10/	RLA File :05/24/040/00385/AM10/	Lic.No/Date:0510254644 16.12.2009	Defer Date:27.01.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from the RLA and firm. Accordingly the case may be relisted on 27.1.2010.			

54	Case No.:7/40/83-ALC1/2009	Party Name:ALOK MASTERBATCHES LTD.,	Meet No/Date:40/83-ALC1/2009 30.12.2009	Status:Case Deferred
	HQ File :01/83/050/00761/AM10/	RLA File :05/23/040/00123/AM10/	Lic.No/Date:0510254667 16.12.2009	Defer Date:27.01.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from the RLA and firm. Accordingly the case may be relisted on 27.1.2010.			

Date:11.01.2010
Place:New Delhi

S.S.Mohan
Foreign Trade Development Officer